

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) Yes, Sir. A plot of land having area 23,553 Sq. meters was acquired by State Government on behalf of MPT in 2001, for relocating/rehabilitating project affected people (PAP's) of MPT project. However, this land has been transferred by Government of Goa (GoG) to Goa State Rehabilitation Board, which has plans to develop it as a private residential colony. Thus, land acquired for a public purpose under the Land Acquisition Act, 1894, is yet to be transferred to MPT.

(b) 533.48 acres.

(c) and (d) The dispute is regarding 23,553 Sq. meters of land acquired by the State Government on behalf of MPT in 2001 for relocating/rehabilitating project affected people (PAP's) of MPT project.

(e) Yes, Sir.

(f) After joint deliberations with MPT, Government of Goa constituted a Core Committee to resolve various issues, involving both MPT and Government of Goa, under the Chairmanship of Chief Secretary with Principal Secretary (Revenue) as Member Secretary and Chairman (MPT), Secretary (Ports), Secretary (Urban Development), Secretary (Fisheries), Secretary (Law), Secretary (Environment) as Members. The Core Committee shall deliberate upon all issues and make its recommendations to the Government of Goa for taking appropriate decision. First meeting of the committee was held on 08.02.2011.

Lokpal Bill

418. SHRI MOHD. ALI KHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is bringing Lokpal Bill;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) It is the endeavor of the Government to bring a legislation on the Lokpal as early as possible.

Mega container terminal at Chennai

419. SHRI A. ELAVARASAN: Will the Minister of SHIPPING be pleased to state:

- (a) whether Government's plan to build a mega container terminal at India's second busiest container port at Chennai with a private funds worth Rs. 3,686 crores is stranded;
- (b) if so, the details thereof;
- (c) whether none of the seven shortlisted bidders submitted bids because of a pending environmental clearance and fear that over capacity would render the project unviable;

- (d) if so, the details thereof;
- (e) whether the terminal is designed to handle four million standard cargo container a year and the bidding groups require more time to study the details of environment clearance pending with Government; and

(f) if so, the steps taken by Government to finish the project?

THE MINISTER OF SHIPPING (SHRI G.K VASAN): (a) No, Sir.

(b) Does not arise.

(c) to (e) Request for Proposal (RFP) bids were originally due for opening on 09.12.2010. Apprehending that environmental clearance for the project may have financial implications on the project, the bidders have sought extension of the bid due date. The bid due date has been extended up to 18.04.2011. The terminal is designed to handle 4 Million Twenty Feet Equivalent Units (TEUs) of containers per annum.

(f) An Expert Appraisal Committee of Ministry of Environment and Forests has reconsidered the project and recommended for environmental clearance subject to addressing certain issues suggested by the Committee.

Employment of disabled persons in private sector

420. SHRIMATI BRINDA KARAT: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is taking steps to promote employment of the disabled in the Private Sector;

(b) if so, the details of the measures taken in this regard; and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Yes, Sir. A Scheme of **"Incentives to Employers in Private Sector for providing Employment to Persons with Disabilities (PwDs)"** has been introduced with effect from 1.4.08 to encourage employers to employ PwDs. As per the Scheme the Government will reimburse the employer's contribution to Employees Provident Fund and Employees State Insurance for a period of 3 years in respect of PwDs, employed on or after 1.04.2008 with a monthly salary up to Rs. 2500/-. Wide publicity has been given to the Scheme. The apex Chambers of Industries have been requested to sensitize their members. The State Governments were requested to ensure wide publicity and close monitoring on the progress of the scheme. 20 Apex Industrial Organizations were also requested for giving widest possible publicity to the Scheme. The Scheme is monitored by a High Level Monitoring Committee. The apex Chambers of Industries are being associated in the meetings of the Committee. Publicity to the scheme is given by Employees Provident Fund Organization, Employees State Insurance Corporation and Ministry of Social Justice and Empowerment.